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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/675 /2007, ST/5/ 2594/07

Date 26/06/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. CHANDIGARH
C.R. BUILDING, PLOT NO. 19, SECTOR 17-C,
CHANDIGARH 160017
C.C.E. CHANDIGARH

Appellant

Vs
Respondent

M/S GENERAL MANAGER (TELECOM)

I am directed to transmit herewith a certified copy of Final order No. ST/94/ 2008 Customs dated 18/06/2008
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax
Alongwith Stay Order No ST/208/08


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

M/S GENERAL MANAGER (TELECOM)

BSNL, DHARAMSHALA, KANGRA (H.P.)

2. Adv. / Consult

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -I, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indrapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

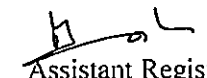
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

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IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

**Service Tax Stay No. 2594 of 2007 in Service Tax Appeal No.
675 of 2007**

(Arising out of Order-in-Appeal No. 334/CE/CHD/2007 dated 27.8.07 passed by the Commissioner of Central Excise (Appeals), Chandigarh)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT

HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

CCE, Chandigarh

Appellant

Vs.

M/s BSNL

Respondent

Appearance:

Shri B.K. Singh, DR

-

For appellant

Shri Dinesh, Advocate

-

For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT

HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

Date of Hearing: 18.6.2008

Final Stay Order No. 37/94/08 dated 18/6/08
Per S.S. Kang: Order No 37/208/08

The respondent is a Public Sector Undertaking and governed by the orders passed by the Hon'ble Supreme Court in the case of **ONGC Vs. CCE, Calcutta** reported in 1992 (61) ELT 3. The

requisite permission to pursue the appeal has not been filed by the appellant. Therefore, the appeal is dismissed. However, the ^{appellant} respondent shall have liberty to apply for restoration of the appeal on production of necessary clearance from the COD.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

RM